

13.10.2000

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Heard counsel for the applicant. By means of this application u/s 19 of the A.T.Act 1985, the order dated 16.6.1987 has been challenged by which the applicant was compulsorily retired on conclusion of a disciplinary proceedings and applicant was also deprived of 10% of the gratuity and pension payable . As this application has been filed on 18.9.2000 i.e. after more than 13 years, we find no justification for its inordinate delay in challenging the order. The application is accordingly

as time barred
dismissed. No order as to costs.

MEMBER(A)

VICE CHAIRMAN

Uv/